

on. It is a quasi-judicial proceeding. It is under discussion and consideration. We cannot ask all and sundry stores to do as we like, but we have publicised that there are spurious goods.

Shri Hem Barua: May I know whether the attention of our Government has been drawn to a statement by Mr. Menon, our representative there, at a press conference that as a result of this complaint, three departmental stores have agreed to withdraw the advertisements and the commodities from the show cases?

Shri Kanungo: It is very nice of them, that is all.

Shrimati Renuka Ray: In view of this kind of thing happening in the U.S.A. as well as elsewhere, is the Government considering any kind of patents to be taken out for our handloom goods so that this will not be repeated?

Shri Kanungo: Yes. Applications for trade mark registration are pending.

Indian Canberra Shot in Pakistan

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*99. { **Shri S. M. Banerjee:**
Shri D. C. Sharma:
Shri Rameshwar Tantis:
Shri Ajit Singh Sarhadi:

Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 147 on the 19th November, 1959 regarding the shooting of the Canberra Aircraft and state whether any reply has since been received from Pakistan to our communication?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): Yes, Sir. The Pakistan Government have re-affirmed their stand.

Shri S. M. Banerjee: In reply to the previous question on the 19th November, 1959, it was stated that Pakistan declined to deal seriously with the various aspects of the question. Now, the reply given is that Pakistan has maintained its stand.

May I know whether on behalf of the Indian Government, this matter is treated as closed, or other steps will be taken to deal with this case?

Shrimati Lakshmi Menon: No further steps will be taken.

Shri Hem Barua: Since Pakistan has declined to treat this as a serious matter, may I know whether this particular matter was taken up in the Indo-Pak conferences that were held recently, so as to force Pakistan to take up this matter seriously?

Shrimati Lakshmi Menon: It is not a question of Pakistan not taking up this matter seriously. They have countered our statement by saying that the Pakistan Government was justified in shooting the Canberra, and therefore, there is no claim for compensation at all, because their action was justified. We have exchanged many letters, and in each letter, they reaffirmed their previous assertion saying that there is no justification for compensation. As such, Government do not propose to pursue the matter further.

Shri Hem Barua rose—

Mr. Speaker: Order, order. I have been noticing that the hon. Member gets up and starts shooting a question, without waiting for his being called. The hon. Member may try to catch my eye first.

Shri Ajit Singh Sarhadi: May I know whether in a case of this nature, any offer or suggestion was made that a third party should see whose fault it was?

Shrimati Lakshmi Menon: No.

Shri S. M. Banerjee: Since Pakistan has declined to accept our contention, may I know whether this matter would be referred to a third party for arbitration?

Shrimati Lakshmi Menon: I have already stated that Government do not propose to pursue this matter further.

Shri D. C. Sharma: May I know the factors that have weighed with the Government of India in accepting the verdict of Pakistan regarding the shooting of this Canberra, and stopping all further correspondence on this matter?

Shrimati Lakshmi Menon: We have not accepted the stand of Pakistan in this matter. But then, we do not see any purpose in carrying on an indefinite correspondence making allegations and counter-allegations, we defining our stand again and again, and they saying 'nothing more' or that there is nothing more to be added to what they have stated already.

Some Hon. Members rose—

Mr. Speaker: We shall have to go to war with Pakistan?

Shri Vajpayee: We are afraid of war.

Mr. Speaker: **Next question.

Prohibition of Calcutta Dailies in Pakistan

*100. **Shri Rameshwar Tantia:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that most of the Calcutta Dailies had been prohibited from circulation in Pakistan for a long time; and

(b) if so, the steps taken in the matter?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) The following daily newspapers published in Calcutta have been banned in Pakistan since 1951:—

Hindustan Standard (English),

Jugantar (Bengali),

Anand Bazar Patrika (Bengali),
and

Swadhinta (Bengali).

(b) The decision to ban these newspapers was taken in the face of recommendations of the Indo-Pakistan Information Consultative Committee that impediments in the way of free flow of news between the two countries should be removed. The Government of India can only express the hope that the Government of Pakistan will adopt a more liberal approach in this matter.

Shri Rameshwar Tantia: May I know whether the Government of India have also taken steps against those Pakistan newspapers whose policy is anti-Indian?

Shri Sadath Ali Khan: We do not take any retaliatory action in India, because it is contrary to our declared policy. The only newspaper that has been banned in India is the paper called *Hamara Kashmir* published in the Pakistan-occupied territory of the Jammu and Kashmir State.

Shri S. M. Banerjee: May I know whether any reasons were advanced by Pakistan for banning these newspapers?

Shri Sadath Ali Khan: They were thought to be prejudicial to the Government of Pakistan.

Shri Chintamani Panigrahi: In view of the growing friendly relations with Pakistan, may I know whether the Government of India propose to take up this matter with the Pakistan authorities so that these newspapers can go into Pakistan?

Shri Sadath Ali Khan: The Indo-Pakistan Information Consultative Committee is likely to be revived, and a meeting is expected to be held towards the end of this month, when we hope these matters will be discussed.

Export of Handloom Goods

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*101. { **Shri Subbiah Ambalam:**
Shri Madhusudan Rao:

Will the Minister of Commerce and Industry be pleased to refer to the

**Expunged as ordered by the Speaker.